BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH BANGALORE

DATED THIS THE 2ND DAY OF FEBRUARY, 1987

Hon'ble Mr. Justice K.S. Puttaswamy, Vice-Chairman Present:

Hon'ble Mr. P. Srinivasan, Member (A)

APPLICATION NO.1316/86

J. Krishna Singh, Son of Shri Jalim Singh, aged 56 years, Chargemen, Southern Railway Workshop, Mysore South (A.P.)

... Applicant

(Shri B.M. Prasad, Advocate)

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- 1. Union of India, by the Ministry of Railways, Represented by the Chairman, Railway Board, Railway Bhavan, New Delhi.
- The General Manager, Southern Railway, Park Town, Madras.
- The Works Manager,
 Southern Railway Workshop,
 Mysore South (A.P.),
 Mysore.

... Respondents

(Shri H.S. Lingaraj, Advocate)

This application has come up for hearing before this Tribunal to-day, Hen'ble Shri P. Srinivasan, Member (Admn), made the following.

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This application originated as a writ petition before the High Court of Karnataka which was transferred to this Tribunal under section 29 of the Administrative Tribunals Act, 1985.

- 2. The applicant joined service in the erstwhile Mysore Railway at Mysors on 8.6.1948 as an Artisan. He earned promotions and became Chargeman Bi in due course. In 1979, according to the application, the applicant learned that his date of birth had been wrongly entered in the service register as 4.7.1926 while it should have been 24.7.1927. He made a representation for getting the date of birth corrected in November 1979 and has complained that he did not receive any reply to this representation. He wants us to issue direction to the respondent Railways to correct the entry relating to his date of birth in his service register to 24.7.1927 and to allow him to continue in service till he attained the age of 58 years accordingly.
- 3. Shri B.M. Prasad, learned counsel for the applicant, contends that the claim of the applicant is based on the entry in his school certificate and that the correct date of birth as noted therein should have been adopted in the service register. When he entered service, he did not produce this

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school certificate but merely stated his age on the basis of which the date of birth was recorded. Now that he was able to produce an authentic document concerning the date of birth, necessary correction should have been made.

- Shri H.S. Lingaraj, learned counsel for the respondents strongly refutes the contention of Shri Prasad. He contends that the applicant was aware of the date of birth entered in his service register from the very beginning and in fact he had verified the entries in his service book mere particularly the entry regarding the date of his birth in the service register and had put his signature on 19.7.1954. He was required to verify the particulars from time to time on several occassions when the service register was seen by him and he accepted the correctness of the entries therein. It is too late in the day now for him to ask for alteration. He retired from service on 31st July 1984 and according to the claim made by him now also, he would have retired in July 1985.
 - 5. We have considered the rival contentions carefully. We find that the applicant woke up to the entry of his date of birth in his service register 31 years after he entered service. We are not inclined to accept his plea that he was not aware of the date of birth entered in his

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service register/and that he came to know about this for the first time in 1979. In any case, we are not inclined to interfere in this matter particularly because the applicant himself moved 31 years after the entry was first made in his service book when he joined service. There has to be some finality about service records which cannot be tinkered with continuously throughout the career of a Government servant spread over 30-35 years. In view of this, the application deserves to be dismissed.

6. In the result the application is dismissed. Parties should bear their own costs.

Vice-Chairman 2/2/87

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